

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.230 of 2019

IN THE MATTER OF:

C. Sivasankaran

...Appellant

Versus

**Union of India, Ministry of Corporate Affairs,
through Regional Director & Ors.**

...Respondents

Present:

For Appellant:

**Shri Raju Ramachandran, Senior Advocate with Shri
T.Sundar Ramanathan and Shri Shankar, Advocates**

For Respondents:

Shri George Varghese, Advocate

O R D E R

22.08.2019 Issue Notice. Shri George Varghese, Advocate accepts Notice on behalf of Union of India.

Respondent Nos.2 to 23 are not necessary party and, therefore, Counsel for the Appellant sought for and permitted to delete Respondent Nos.2 to 23 from the Cause Title.

Learned Counsel for the Appellant will serve copy of the Company Appeal on Shri George Varghese in course of day. The Respondent – Union of India may file Reply Affidavit within 2 weeks. Rejoinder, if any, may be filed by Appellant within one week thereof.

Post the Appeal 'for admission (after Notice)' on 16th September, 2019 before the 1st Bench along with Company Appeal (AT) No.190 of 2019 at 2.00 p.m.

In the meantime, the National Company Law Tribunal, Mumbai Bench may proceed with the Company Petition and Order if any passed, will be subject to the decision of this Appeal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk